PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::

SUB: **NATIONAL JUDICIAL ACADEMY, BHOPAL** – Nomination of two (2) District Judges to participate in Academic Programme No.P-1485 **"National Seminar on Criminal Justice Administration"** scheduled to be held on 17.01.2026 and 18.01.2026 at National Judicial Academy, Bhopal – ***Relief Arrangements*** – **ORDERS – ISSUED.**

READ:
1. NJA/Dir/Ac.Prg./2025-26/1902, e-mail from the Director, National Judicial Academy, Bhopal, dated 04.09.2025.
2. High Court's Proceedings Roc.No.1901/SO/2025, dated 09.01.2026.

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ORDER ROC.NO.131/2026-B.SPL., DATED:09.01.2026

The High Court is pleased to pass the following order:

The following two (2) District Judges mentioned in Column No.2, vide High Court's proceedings 2nd read above are nominated to participate in Academic Programme No.P-1485 **"National Seminar on Criminal Justice Administration"** scheduled to be held on 17.01.2026 and 18.01.2026 at National Judicial Academy, Bhopal.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SMT. KSHAMA DESHPANDE, Special Judge for trial of SPE & ACB Cases-cum-III Additional District and Sessions Judge at Warangal.	Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-I Additional District and Sessions Judge, Warangal.
2.	SRI K.AJESH KUMAR, V Additional Metropolitan Sessions Judge-cum-Mahila Court in the cadre of Sessions Judge-cum-XIX Additional Chief Judge, City Civil Court, Hyderabad.	Additional Sessions Judge for trial of Communal Offences -cum- VII Additional Metropolitan Sessions Judge, Hyderabad -cum- XXI Additional Chief Judge, City Civil Court, Hyderabad.

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the said Academic Programme.

In case, the officers mentioned in Column No.3, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judge / Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court for information.

On return from the said Academic Programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

NOTE: 1. The proceedings placed in the High Court's Web Site https://tshc.gov.in. The downloaded copy from the web site is valid for relieving duty and reporting to the academic programme at National Judicial Academy, Bhopal.

2. The nominated officers are entitled only for actual journey period.

REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)

To

1. The Officers and In-charge Officers concerned.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Registrar (Administration), National Judicial Academy, Bhadbhada Road, Suraj Nagar P.O., Bhopal-462 044.
4. The Principal District & Sessions Judge, Warangal.
5. The Sessions Judge, City Criminal Courts, Hyderabad.
6. The Special Judge for trail of SPE & ACB Cases-cum-III Additional District and Sessions Judge at Warangal.
7. The Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-I Additional District and Sessions Judge, Warangal.
8. The V Additional Metropolitan Sessions Judge-cum-Mahila Court in the cadre of Sessions Judge-cum-XIX Additional Chief Judge, City Civil Court, Hyderabad.
9. The Additional Sessions Judge for trial of Communal Offences -cum- VII Additional Metropolitan Sessions Judge, Hyderabad -cum- XXI Additional Chief Judge, City Civil Court, Hyderabad.
10. The Pay and Accounts Officer, Hyderabad.
11. The District Treasury Officer, Warangal.
12. **THE SECTION OFFICERS :**

a)	Special Officer Section	b)	Vigilance Cell	c)	E-Section
d)	Work Review Cell	e)	O.P.Cell	f)	B-Section
g)	Accounts Section	h)	Computer Section	i)	D-Budget Section

High Court for the State of Telangana at Hyderabad.

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